



INDIQUBE®
GROW YOUR BUSINESS

INDIQUBE SPACES LIMITED
(Formerly known as 'IndiQube Spaces Private Limited, Innovet Spaces Private Limited')
CIN: L45400KA2015PLC133523
Registered Office: Plot # 53, CareerNet Campus, Kariyammanna Agrahara Road, Devarabisanahalli, Outer Ring Road, Bengaluru - 560103, Karnataka, India.
Phone: +91 99000 92210, E-mail: cs.compliance@indiqube.com, Website: www.indiqube.com

NOTICE TO THE SHAREHOLDERS REGARDING TWELFTH ANNUAL GENERAL MEETING OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERENCING/OTHER AUDIO-VISUAL MEANS

Notice is hereby given that the Twelfth Annual General Meeting ("AGM") of IndiQube Spaces Limited ("IndiQube" / "Company") will be held on Wednesday, August 12, 2026 at 10:00 A.M. (IST) through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") without the physical presence of the members at a common venue, in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and rules made thereunder read with relevant General Circulars issued by Ministry of Corporate Affairs (MCA), Securities and Exchange Board of India (SEBI) and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") to transact the businesses that will be set forth in the AGM Notice. The Deemed Venue for the 12th AGM shall be the Registered Office of the Company.
The Annual Report for the financial year 2025-26 along with Notice of the 12th AGM will be sent electronically, only to those members whose e-mail addresses are registered with the Company/ Registrar and Share Transfer Agent or with the respective Depository Participants. Members may note that the Notice of the AGM and Annual Report 2026 will also be available on the Company's Website at <https://indiqube.com/investor/financials/>, websites of the stock exchanges i.e. National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com, respectively and website of MUFG Intime India Private Limited, agency providing e-voting platform, at <https://instavote.linkintime.co.in/>.
The instructions for joining the AGM and the manner of participation in the remote e-voting prior to AGM and casting vote through e-voting system during the AGM will be provided in the notice of AGM.
As the shares of the Company are held in a dematerialised form, Members who have not registered or updated their e-mail address(es) / bank details with their Depository Participants(s) are requested to register/ update the same with the Depository Participant(s) with whom they maintain their demat accounts.
The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the provisions of the Act, MCA and SEBI circulars. Members may contact MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited), C-101, 247 Park, LB S Marg, Vikhroli (West), Mumbai - 400083, Tel. No.: 91 22 4918 6000, E-mail: investor.helpdesk@in.mpmf.com.

For INDIQUBE SPACES LIMITED
Bhasker Dubey
(Company Secretary and Compliance Officer)
Place: Bengaluru
Date: July 04, 2026

KELTECH ENERGIES LIMITED
Regd. Office: 'Embassy Icon', 7th Floor, No. 7, Infantry Road, Bangalore-560 001
CIN: L30007KA1977PLC031660; Website: www.keltechenergies.com
Email: compliance@keltechenergies.com Tel: 080 2225 1451 / 2225 7900

NOTICE TO SHAREHOLDERS
Transfer of Equity Shares to Investor Education and Protection Fund (IEPF) Authority
Notice is hereby given pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended from time to time ("the Rules"), that all shares in respect of which dividend has remained unpaid or unclaimed for seven consecutive years or more are required to be transferred by the Company to the Investor Education and Protection Fund (IEPF) Authority.
The Company has already sent individual notices to the concerned shareholders at their latest available addresses whose dividends have remained unclaimed for seven consecutive years or more, advising them to claim the dividend immediately.
Concerned shareholders are requested to claim their unpaid / unclaimed dividend. In the event valid claims are not received by the Company, the Company shall proceed to transfer the corresponding shares to the IEPF Authority in accordance with the provisions of the Rules without any further notice.
In case the shares are transferred to the IEPF Authority, the concerned shareholders may claim the shares and dividend from the IEPF Authority by making an application in the prescribed Form IEPF-5.
For any queries, shareholders may contact the Company's Registrar and Share Transfer Agent:
Integrated Registry Management Services Private Limited
CIN No: U74900TN2015PTC101466
No. 30, Ramana Residency, 4th Cross, Sampige Road Malleswaram, Bangalore - 560003
Tel: +91-80-23460815-818 | Fax: +91-80-23460819
Email: irg@integratedindia.in
For Keltech Energies Limited
Sd/- Company Secretary & Compliance Officer
Date: 02-07-2026
Place: Bangalore

InCred Financial Services Limited
With GetVantage Tech Private Limited
Registered office at: - Unit No. 1203, 12th floor, B Wing, The Capital, Plot No. C - 70, G Block, Bandra - Kurla Complex, Bandra East, Mumbai - 400 051.
DEMAND NOTICE FOR PAYING THE TOTAL OUTSTANDING AMOUNT
This notice is hereby given that the below mentioned Borrowers and Co-Borrowers have availed a Loan Facility from InCred Financial Services Limited through GetVantage Tech Private Limited. In connection with the same once again to all the Borrower's/Co-borrower's to pay forthwith from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s) amount due as on 12th May, 2026 are as under: -

Loan Agreement No(s) / Name of the Borrower(s) / Co-Borrowers.	Total Outstanding amount due as on 12th May, 2026 payable by the Borrowers and Co-Borrowers to InCred Financial Services Limited OR GetVantage Tech Private Limited.
LAN- LMMUM48524-257400135. Borrower- Smart Ship Innovative Solutions Private Limited Co-Applicant 1- Y Gangadhar Reddy Co-Applicant 2- Varalakshmi	Total Outstanding amount as on 12th May, 2026 is INR 65,84,555/- (Rupees Sixty-Five Lakhs Eighty-Four Thousand Five Hundred and Fifty-Five Only) payable by the Borrowers and Co-Borrowers to GetVantage Tech Private Limited.

REGISTERED ADDRESSES OF THE BORROWERS AND CO-BORROWERS.: BORROWER- Smart Ship Innovative Solutions Private Limited Address: 2nd Floor, 512/10, 91 Springboard Business Hub Private Limited, Outer Ring Road, Mahadevapura, Next to More Megastore, Bengaluru, Urban, Karnataka, 560048. CO-APPLICANT 1- Y Gangadhar Reddy Address: Villa O 32, Radiance Blossom 1, Manduru Village, Bidarahalli Hobli, Mandur, Bengaluru, Karnataka - 560049. CO-APPLICANT 2- Varalakshmi Address: Villa O 32, Radiance Blossom 1, Manduru Village, Bidarahalli Hobli, Mandur, Bengaluru, Karnataka - 560049
If you the Borrowers and Co-Borrowers fails to make payment to InCred Financial Services Limited OR GetVantage Tech Private Limited, then IFSL with GetVantage Tech Private Limited shall initiate appropriate legal proceedings Civil and Criminal, entirely at the risk, cost and consequences of the parties mentioned above.
Sd/- Authorised Officer - For InCred Financial Services Limited with GetVantage Tech Private Limited
Place: Bengaluru Date: 04.07.2026.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF FOCUS EDUMATICS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	FOCUS EDUMATICS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	December 21, 2004
3. Authority under which corporate debtor is incorporated / registered	ROC - Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110KA2004PTC180134
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Address: #11 (Old No. 64), 4th Floor, 1st Cross, HGN Layout, Ganga nagar, P Col, Kavalbyrasandra, Bangalore North Karnataka 560032 June 23, 2026 Date of Receipt of Order - July 1, 2026 December 20, 2026
6. Insolvency commencement date in respect of corporate debtor	June 23, 2026
7. Estimated date of closure of insolvency resolution process	December 20, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Jyotindra Kumar Parida Regn No: IBI/1PA-001/IP-P-02913/2024-2025/14499
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 003, Mythen Maiden Apartment, Somasundarapalya, HSR Sector - 2, Bengaluru - 560102 Contact No: 9861227666 Email Id: cjp.parida@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Process Specific Address: Bhavani Amman Nilaya, No 04, 3rd Floor 8th Cross, Parappanna Agrahara Main Road, M. Vishveshwaralali layout, Hosur Road, Bangalore - 560100 Process Specific Email Id: cjp.parida@gmail.com
11. Last date for submission of claims	July 15, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Operational Creditors
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not required
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the FOCUS EDUMATICS PRIVATE LIMITED on June 23, 2026, vide order No. C.P (IB) No.54/BB/2026. (Date of receipt of order by Interim Resolution Professional is July 1, 2026). The creditors of FOCUS EDUMATICS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before July 15, 2026, to the Interim Resolution Professional at the address mentioned in entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Note: For online claim submission visit www.resolutionengine.in
Interim Resolution Professional
Date: July 02, 2026 In the matter of FOCUS EDUMATICS PRIVATE LIMITED
Place: Bengaluru IBI Regn. No. IBI/1PA-001/IP-P-02913/2024-2025/14499

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR KRISH FASHIONS BRANDS PRIVATE LIMITED
OPERATING IN TEXTILE & APPAREL (GARMENT TRADING & DISTRIBUTION) AT BENGALURU, KARNATAKA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/LLP No.	Krish Fashions Brands Private Limited PAN: AAGCK8779B CIN: U74994KA2017PTC108612
2. Address of the registered office	No. 109/1 Katha 109, 4th Cross Road 3rd Floor Krishna Layout, Hulimavu, Bangalore, Bangalore South, Karnataka - 560076
3. URL of website	NA
4. Details of place where majority of fixed assets are located	No. 109/1 Katha 109, 4th Cross Road 3rd Floor Krishna Layout, Hulimavu, Bangalore, Bangalore South, Karnataka - 560076
5. Installed capacity of main products/ services	Not Applicable (Retail Trading Business)
6. Quantity and value of main products/ services sold in last financial year	Particulars Value Of the Products Sold Quantity of the Products Sold FY 2024-25 12,92,33,785 2,60,151 PCS & 3,38,658 MTRS FY 2025-26 5,14,94,862 1,13,029 PCS Note: FY 2024-25 figures are as per the audited Tally backup. FY 2025-26 figures are unaudited and extracted from the books of accounts.
7. Number of employees/ workmen	As on Current Commencement Date - 6 As on Current Date - 1
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by sending an email at cirp.krishfashions@gmail.com List of Creditors: https://ibbi.gov.in/claims/front-claim-details/25516
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by sending an email at cirp.krishfashions@gmail.com
10. Last date for receipt of expression of interest	19-07-2026
11. Date of issue of provisional list of prospective resolution applicants	24-07-2026
12. Last date for submission of objections to provisional list	29-07-2026
13. Date of issue of final list of prospective resolution applicants	03-08-2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	08-08-2026
15. Last date for submission of resolution plans	07-09-2026
16. Process email id to submit Expression of Interest	cirp.krishfashions@gmail.com
17. Details of the corporate debtor's registration status as MSME.	The Corporate Debtor is registered as a Micro, Small or Medium Enterprise under the provisions of the Micro, Small and Medium Enterprises Development Act, 2006.

Sd/-
T Narayana Swamy
Resolution Professional
Reg. No.: IBI/1PA-002/IP-N01078/2020-2021/13427
Reg. Address: No. 15, Shubhadeepa, 7th Cross, Bhuvaneshwarinagar, Hebbal Kempapura, Bangalore North, Near Shakthi, Ganapathi Temple, Bangalore, Karnataka - 560024
For Krish Fashions Brands Private Limited
Date: July 04, 2026
Place: Bengaluru

AU SMALL FINANCE BANK LIMITED
A SCHEDULED COMMERCIAL BANK
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)
Demand Notice Under Section 13(2) of Securitisation Act of 2002
As the loan account became NPA therefore the Authorized officer under section 13(2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002" had issued 60 days demand notice to the Borrowers/Co-borrowers/Mortgagors/Guarantors (collectively referred as "Borrowers") as given in the table. According to the notice if the borrowers do not deposit the entire amount within 60 days, the amount will be recovered from auction of the mortgage properties/secured assets as given below. Therefore you the borrowers are informed to deposit the entire loan amount along with future interest and expenses within 60 days from the date of demand notice, otherwise under the provisions of 13(4) and 14 of the said Act, the Authorized officer is free to take possession for sale of the mortgage properties/secured assets as given below. Borrowers to note that after receipt of this notice, in terms of Section 13(13) of the Act, 2002, you are prohibited and restrained from transferring any of the secured assets by way of sale, lease or otherwise, without prior written consent of the secured creditor. Borrowers attention are attracted towards Section 13(8) r/w Rule 3(5) of The Security Interest (Enforcement) Rules, 2002 Act that the borrowers shall be entitled to redeem their secured asset upon the payment of the complete outstanding dues as mentioned below before the publication of auction notice, which thereafter shall cease to exist.

Name of the Borrower/ Co-Borrower / Mortgagor / Guarantor / Loan A/c No.	Date and Amount of Demand Notice Under Sec. 13(2)	Description of Mortgage Property
(Loan A/c No.) L9001061753530229, Girish (Borrower), Ashwini (Co-Borrower)	21-May-26 Rs. 5,39,476/- Rs. Five Lakh Thirty-Nine Thousand Four Hundred Seventy-Six Only As On 21-May-26	Property Situated At Gramtal Property Registered- 34/50, Ginnappanahatti, City / Town / Village-Sira, District - Tumkur, Karnataka, 572115 Admeasuring 133.33 Sqyd

Date : 03/07/2026
Place : Tumkur, Karnataka
Authorised Officer
AU Small Finance Bank Limited



indianexpress.com

I get the inside information and get inside the information.

Inform your opinion with investigative journalism.

The Indian Express.
For the Indian Intelligent.



— JOURNALISM OF COURAGE —

epaper.financialexpress.com

BENGALURU



ಸರ್ಕಾರ ಸಪ್ತಾಹದ ಅಂಗವಾಗಿ ಸರ್ ಎಂ. ವಿಶ್ವೇಶ್ವರಯ್ಯ ಕೋ- ಆಪರೇಟಿವ್ ಬ್ಯಾಂಕ್ ಲಿಮಿಟೆಡ್ ಪ್ರಧಾನ ಕಚೇರಿ ಅವರಣದಲ್ಲಿ ರಕ್ತದಾನ ಶಿಬಿರ ಆಯೋಜಿಸಲಾಗಿತ್ತು. ಬ್ಯಾಂಕ್‌ನ ನಿರ್ದೇಶಕರು ಹಾಗೂ ಸಿಬ್ಬಂದಿ ಹಾಗಿವೆಸಿದ್ದರು.

ಕಲುಷಿತ ನೀರು ಸೇವಿಸಿ ಇಪ್ಪತ್ತು ಗಾಮಸ್ಕರು ಅಸ್ವಸ್ಥ

ಶಿಕ್ಷಣಾಭ್ಯಾಸ: ತಾಲೂಕಿನ ಚಿಕ್ಕತೇಕಳ್ಳಿಯಲ್ಲಿ ಕಲುಷಿತ ನೀರು ಸೇವಿಸಿ 20 ಮಂದಿ ವಾತಾಂಶ- ಭೇದಿಯಿಂದ ಅಸ್ವಸ್ಥಗೊಂಡಿದ್ದು, ಆರೋಗ್ಯ ಇಲಾಖೆಯ ಗ್ರಾಮದ ಅಂಗನವಾಡಿಯಲ್ಲಿ ತಾತ್ಕಾಲಿಕ ಚಿಕಿತ್ಸಾ ಕೇಂದ್ರ ಆರಂಭಿಸಿದೆ. ಗ್ರಾಮದಲ್ಲಿ 720 ಜನಸಂಖ್ಯೆ ಇದೆ. 2 ಮೂಲಗಳಿಂದ ಕುದಿಯುವ ನೀರು ಪೂರೈಕೆಯಾಗುತ್ತಿದೆ.

ಗ್ರಾಮಂ ಕೊಳವೆಬಾವಿಯಿಂದ ನೀರು ಸರಬರಾಜಾಗುತ್ತಿದ್ದು, ಬಾಸನೆಯಾಗಿ ಗಂಜಿಗುಂಟೆಯ ಶುದ್ಧೀಕರಿಸಿದ ನೀರಿನ ಘಟಕದಿಂದಲೂ ನೀರು ತಂದು ಮರಾಟಿ ಮಾಡಲಾಗುತ್ತಿದೆ.

ಗೌರಾಜ್ವಾಲೆ ಹೆಚ್ಚುವರಿ ಸಿಬಿಆರ್ ನ್ಯಾಯಾಧೀಶರವರ ನ್ಯಾಯಾಲಯ ಮತ್ತು ಜಿಎಂಎಫ್‌ಸಿ. ಹಿರಿಯಾಲಯ

ಎಫ್.ಸಿ.ಎಂ.11/2024
ಅರ್ಜಿದಾರರು :- ಲಕ್ಷ್ಮೀದೇವಿ - ವಿರುದ್ಧ - ಎದುರುದಾರರು :- ದಾಕ್ಷಿಣ್ಯ & ಇತರರು

ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

ಈ ಮೇಲ್ಕಂಡ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಪ್ರಿಯಾಂವ್ ಲಕ್ಷ್ಮೀದೇವಿ ಮೇಲ್ಕಂಡ ಎದುರುದಾರರದ 7 ಮತ್ತು 8 ವಿರುದ್ಧ ದಾವೆಯನ್ನು ಹೂಡಿದುದಾಗಿ. ಈ ಮೇಲ್ಕಂಡ ದಾವೆಯಲ್ಲಿ ಎದುರುದಾರರದ ಆರ್ಟಿಕಲ್ ಬಿಸ್ ಲೇಟ್ ಹೆಚ್.ಆರ್.ರಾಮಮೂರ್ತಿ, ವಯಸ್ಸು, ಆರ್.ರಾಜು ಬಿಸ್ ಲೇಟ್ ಹೆಚ್.ಆರ್.ರಾಮಮೂರ್ತಿ, ವಯಸ್ಸು, ಎಲ್ಲರ ವಾಸ್ತು: # 110, ಸುಮುಖಿ ಓಪನ್ ಆರ್ಟಿಸ್ಟ್ ಮಂಟ್ರಿ, ನಾರ್ಥ ಸ್ಟ್ರೀಟ್ ಆಫ್, ಸಂಯೋಜಿತ ಲೇಔಟ್, 5ನೇ ಹೇಜ್, ಜಿ.ಸಿ.ನಗರ, ಬೆಂಗಳೂರು-78. ಇವರಿಗೆ ನ್ಯಾಯಾಲಯದ ಸಮನ್ ಮತ್ತು ನ್ಯಾಯಾಲಯದ ನೋಟೀಸ್ ನೀಡಿದ್ದು ಎದುರುದಾರರದ ನಿವೃತ್ತಿಗಳು ತಿಳಿದುಕೊಂಡಿರುವುದು.

ನಿವೃತ್ತಿ ಘನ ನ್ಯಾಯಾಲಯಕ್ಕೆ ದಾಖಲಾಗಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ಅಂತಿಮವಾಗಿ ಈ ದಾವೆಯ ಸಮನ್ ನು ಪ್ರತಿಪಕ್ಷ ಮೂಲಕ ನೀಡಲಾಗಿದೆ. ಆದ್ದರಿಂದ ಮೇಲ್ಕಂಡ ದಾವೆಯ ಬಗ್ಗೆ ತಕರಾರು ಅಥವಾ ವಿನೇ ಅಥವಾ ಇದ್ದಲ್ಲಿ ಈ ಮೇಲ್ಕಂಡ ನ್ಯಾಯಾಲಯದ ಸಮನ್ ನು ದಿನಾಂಕ 05-08-2026 ರಂದು ಬೆಳಿಗ್ಗೆ 11 ಗಂಟೆಗೆ ಈ ಕೆಳನಲ್ಲಿ ವಿವರಿಸಿ ನೀವಾಗಲಿ ಅಥವಾ ನೀರು ಕೇಲರ ಮುಖಾಂತರವಾಗಲಿ ಈ ನ್ಯಾಯಾಲಯಕ್ಕೆ ದಾಖಲಾಗಿ ತಮ್ಮ ತಕರಾರನ್ನು ಸಲ್ಲಿಸತಕ್ಕದ್ದು. ತಕ್ಕದ್ದಲ್ಲಿ ಈ ಮೇಲ್ಕಂಡ ದಾವೆಯನ್ನು ವಿವರಿಸುವುದಾಗಿ ತೀರ್ಮಾನಿಸಲಾಗಿರುವುದು ಎಂದು ಈ ಮೂಲಕ ನಿಮಗೆ ನೀಡುತ್ತಿರುವ ಅಂತಿಮ ಪಕ್ಷ ಪ್ರಕಟಣೆ ದಾವೆಯ ಸಮನ್.

ಈ ದಿನ ದಿನಾಂಕ: 03-07-2026 ರಂದು ಈ ಸನ್ನಿಧಿ ನ್ಯಾಯಾಲಯದ ಮೊಹರು ಮತ್ತು ದಸ್ತಕ್ಯನೊಂದಿಗೆ ಕೊಡಲಾಗಿದೆ. ನ್ಯಾಯಾಲಯದ ಅಪ್ರಕೃತ ಮೇರೆಗೆ (ಜಿ.ಸಿ.ಮಹೇಶ್)

ಹೆಚ್ಚುವರಿ ಸಿಬಿಆರ್ ನ್ಯಾಯಾಧೀಶರ ನ್ಯಾಯಾಲಯ ಮತ್ತು ಜಿ.ಎಂಎಫ್‌ಸಿ. ಹಿರಿಯಾಲಯ

ಅವಿಯಾರು. ದಿನಾಂಕ :

ಹೆಸರು ಬದಲಾವಣೆ

ರಮಾ ಎಸ್ ಕೋಂ ಸಂದರ್ಶ ಕುಮಾರ್ ಕೆ.ವಿ. ಮತ್ತು ಸಂದರ್ಶ ಕುಮಾರ್ ಕೆ.ವಿ. ಬಿಸ್ ಲಾಲ್‌ನಿಂದ ಆ ದ ದಾವೆ ಸಂ.24/4, 5ನೇ ಮುಖ್ಯರಸ್ತೆ, 12ನೇ ಅಡ್ಡರಸ್ತೆ, ಲಾಪ್ಪಾಜನಗರ, ಬೆಂಗಳೂರು - 560026 ವಿವರಿಸಿ ದಾವೆಯಲ್ಲಿ ವಾಸ್ತಾನಾಗಿದ್ದು, ಆದಾಗ ನಾವು ನಮ್ಮ ಪ್ರತಿರು ಹೇರನ್ನು ತಪ್ಪಾ ಎಸ್. (ಆರ್. ಹೇರರು) ಸಾಸಿನ್ ಆಯ್ತಾ. ಎಸ್. (ಹೇಜ್ ಹೇರರು) ಎಂದು ಬದಲಾಯಿಸಿದೆ. ಆಯ್ತಾ ಹೇಜ್ ಹೇರನಲ್ಲಿ ಆಯ್ತಾ ಭವ್ಯದ ಎಲ್ಲ ಮಹಾಬಲ ಮುಂದುವರಿಸುವುದಾಗಿ ಪ್ರಮಾಣಿಸಿದ್ದು, ದಿನಾಂಕ: 02.07.2026ರಂದು ನೋಟು ಎಸ್. ಪ್ರಸನ್ನ ಕುಮಾರ್ ಅವರದು ಸಹ ಮೂಡಿದು ಪ್ರಮಾಣಪತ್ರ ಮೂಲಕ ದೃಢೀಕರಿಸುತ್ತದೆ.

PUBLIC NOTICE

This notice is issued on behalf of my client **MR. SHANTHAKUMAR DHANAPAL**, S/o Sri.K.M.Dhanapal, aged about 62 years, to bring to the notice of the general public that the Original Sale Deed bearing doc.No.5786/1965-68, in Book-1, Volume No.2544 at pages 205 to 206, dated 08.12.1965, registered in the office of the Sub-Registrar, North Taluk, Bangalore, is lost. If any person/s, firm, company, institution or organization has any claim are holding the above mentioned document, they shall return the same or contact the undersigned in writing within 14 days from the date of this notice failing which it will be presumed that there are no claims.

SCHEDULE :

All the piece and parcel of the Property bearing **NU Municipal No.25, PID No.42-40-25, sPID No.1551474332, Site No.25, Old No.9/22**, situated at Gudaddahalli Extension, Bapujinagar, BBMP Ward No.134, measuring **East to West: 40.0 Feet and North to South: 30.0 Feet, In all measuring 1200 Square Feet** and bounded on: **East by : Site No.26 (Old No.9111), West by : Road, North by : Site No.24, South by: Property belongs to R.N.Neelavathi.**

Raviprakash.H.C., Advocate, #644/32, 6th Main, Vijayanagar, Bengaluru-560040. Mobile No.: 9990052890 / 8660025758

PUBLIC NOTICE

Notice is hereby given to public that **MY CLIENT SMT. H.G. PRABHA**, W/o. Sri. Srinivas P. have entered into an agreement for purchase of the schedule property from the owners **SMT. LAKSHMI RAMAN, W/o. Late A. Raman and her only son Mr. VISHWANATH RAMAN**, S/o. Late A. Raman, both are residing at No.455, 11th Main, 15 A Bus Stop, Padmanabhanagar, Bangalore-560 070, who/whosoever have got any interest, i.e. claim or objection over the sale of the schedule property shall lodge their claims or objections in writing with documentary evidence with the undersigned within fifteen (15) days from the date of publication.

Which it would be deemed that there are no claims or objection for sale of the said property and my clients will complete the sale transactions presuming that there are no claims or objections from anybody.

SCHEDULE PROPERTY

All that piece and parcel of the Site No.455, Jayanagar Co-operative Housing Society Ltd., formed Layout in Kadirenahalli, Padmanabhanagar, Bangalore-560 070, than Bengaluru South City Corporation Ward No.182, Padmanabhanagar Ward, Jayanagar HCBS Layout, 11th Main Road, 1st Stage, Padmanabhanagar, Bangalore, Presently s PID No. 5959994126, Property No.455, measuring East to West : 13.72 Mtrs., and North to South : 9.14 Mtrs., together with building and bounded on: **East by : Road, West by : Site No.458, North by: Site No.456, South by: Site No.454.**

V.S. BASAVARAJU, Advocate No. 3/2, 1st Cross, 3rd Main Road, Chamrajpet, Bangalore - 560 018. Date : 03.07.2026

GOVERNMENT OF JHARKHAND JHARKHAND FLYING INSTITUTE A Society Regd. Under Department of Cabinet Secretariat & Vigilance (Civil Aviation Division)

State Hangar, Birsa Munda Airport, Hinoor Ranchi E-mail- jfi@jharkhandaviation.in

Adv. No.- AH-GH/79/2026/JFI-604 /Ranchi, Date-02.07.2026

Air Hostess/Flight Steward/Ground Handler Certificate & Diploma Programme Admission Notice

Jharkhand Flying Institute, Govt. of Jharkhand is pleased to invite applications for admission to Air Hostess / Flight Steward- Ground Handler training programme.

2.Course Details:-

Sl. no.	Name of Courses	Duration	Fees (In Rs.)
1.	Certificate in Aviation and Hospitality (Air Hostess/Flight Steward)	6 months	1,00,500/-
2.	Certificate in Aviation and Hospitality (Ground Handler)	6 months	1,00,500/-
3.	Diploma in Aviation and Hospitality (Air Hostess/Flight Steward)	12 Months	1,55,500/-
4.	Diploma in Aviation and Hospitality (Ground Handler)	12 Months	1,55,500/-

All fees are with Registration/Admission fee, Study Material, Uniform, Course fee, Examination fee, Grooming kit, Swimming and Fitness training fee.

3.Number of seats:- Seats under every course :-

Total Seats	UR	ST	SC	BC 1	BC 2	EWS
60	30	16	06	04	02	02

Note:- In the event that seats remain vacant during the admission process, the JFI will fill the vacant seats in accordance with the provisions regarding the regulation of reservation in educational institutions, as prescribed by the Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand.

4. Eligibility:-

- i. Age:- 18-27 years (as on 01.07.2026).
- ii. Minimum Height (only for Airhostess and Flight Steward) :- Female - 157 cm Male - 170 cm.
- iii. Educational Qualification:- 10+2 in any stream.
- iv. Other:- No visible tattoos, body art or scars while in uniform. Good communication skills in English & Hindi.
- v. Nationality:- Indian.
- v. Selection Process:-

Merit based on 10+2 marks + Personal Interview / Spoken English Test. Document verification and medical fitness.

6. How to apply:-

- i. Visit JFI website www.jharkhandaviation.in and click on Notice tab.
- ii. Download the application form.
- iii. Fill the application form.
- iv. Pay the application fee - Rs. 1,000/- (One thousand Only) through Demand Draft. The application fee is Non Refundable. Fee to be paid in favor of Jharkhand Flying Institute, Ranchi.
- v. Send the hard copy of application form fully filled and duly self attested copies of documents (Educational & Caste Certificate for reserved category issued by Govt. of Jharkhand) attached with it to the mentioned address:- Director (Ops.)-cum-Managing Director, Jharkhand Flying Institute, Cabinet Secretariat and Vigilance (Civil Aviation Division) Department, State Hangar, Birsa Munda Airport Road, Ranchi, Jharkhand-834002.
- vi. When submitting the application, the envelope must be proper labeling usually involves listing in the training course name, Advertisement no and Applicant details.
- vii. Always follow the stipulated mode of submission for the application (e.g. Speed post or by hand). Applications through email or WhatsApp will not be considered.
7. Important Dates:-

- Starting date for submission of application -06/07/2026
- Last date for Submission of application -31/07/2026
- Schedule for test and admission will be intimated further.

8. Important Instructions :-

- i. Candidates are advice to regularly check the official website of Jharkhand Flying Institute for updates, shortlist and further instructions.
- ii. No individual correspondence will be entertained, all updates will be posted online.
- iii. The institute reserves the rights to modify any terms, dates or cancel/postponed the admission process in any stage if required.
9. Contact:-Website-www.jharkhandaviation.in : Email-crew@jharkhandaviation.in or if essential, the applicant may call on mobile no.-9572111002 (Dr. Vijeta Jain).

Sd/- (Pyusha Shalina Dona Minz) Treasurer-cum-Under Secretary, Jharkhand Flying Institute

PR 383963 Civil Aviation(26-27).D

ಖಾಸಗಿ ವ್ಯಕ್ತಿ ಹಿಡಿತದಲ್ಲಿ ಎಡಿಎಲ್‌ಆರ್ ಕಚೇರಿ ಲೋಕಾರ್ಪಣೆ ವೇಳೆ ಬಹಿರಂಗ ನಕಲಿ ದಾಖಲೆ ಸೃಷ್ಟಿ 9 ಜನರ ಬಂಧನ

■ ವಿಜಯವಾಣಿ ಸುದ್ದಿಜಾಲ ಶ್ರೀರಂಗಪಟ್ಟಣ ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರ ಕಚೇರಿಯಲ್ಲಿ ನಕಲಿ ದಾಖಲೆ ಸೃಷ್ಟಿ ಹಾಗೂ ಅಧಿಕಾರ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುವ ದೂರಿನ ಮೇರೆಗೆ ಎಂಟು ಜನ ಅಧಿಕಾರಿಗಳು ಮತ್ತು ಒಬ್ಬ ಖಾಸಗಿ ವ್ಯಕ್ತಿಯನ್ನು ಬಂಧಿಸಲಾಗಿದೆ. ಎಡಿಎಲ್‌ಆರ್ ಮಹಮದ್ ಹುಸೇನ್ ತಲೆಮರೆಸಿಕೊಂಡಿದ್ದಾರೆ.

ಸರ್ಕಾರಿ ಜಮೀನು ದಾಖಲೆಯನ್ನು ಅಕ್ರಮವಾಗಿ ಖಾಸಗಿ ವ್ಯಕ್ತಿಗಳಿಗೆ ಮಾಡಿಕೊಡುತ್ತಿರುವ ಸಂಬಂಧ ದೂರಿನ ಪರಿಶೀಲನೆಗೊಂದು ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸರು ದಾಳಿ ಮಾಡಿ ಶೋಧನೆ ಮಾಡುತ್ತಿದ್ದಾಗ ನಕಲಿ ದಾಖಲೆ ಸೃಷ್ಟಿ ಪ್ರಕರಣ ಬೆಳಕಿಗೆ ಬಂದಿದೆ. ಮುಖ್ಯವಾಗಿ ಎಡಿಎಲ್‌ಆರ್ ಕಚೇರಿ ಖಾಸಗಿ ವ್ಯಕ್ತಿಯ ಹಿಡಿತದಲ್ಲಿರುವ ಆಫೀಸರರಿ ಅಂಶ ಬೆಳಕಿಗೆ ಬಂದಿದೆ. ಪ್ರಕರಣ ಸಂಬಂಧ ಶ್ರೀರಂಗಪಟ್ಟಣ ಟೌನ್ ಪೊಲೀಸರು ಖಾಸಗಿ ವ್ಯಕ್ತಿ ನಿತ್ಯಾ ಪ್ರೇಮಾನಂದ ಮಹಾಲೆ, ಸರ್ವೇ ಸೂಪರ್‌ವೈಸರ್ ಯೋಗರಾಜ್, ಭೂ ಮಾಪಕರಾದ ಅರವಿಂದ್, ಜಯಬೋರ್ಲಿಗೌಡ, ದಯಾನಂದ್, ಮಧು, ರಮೇಶ್, ಹರೀಶ್, ನೇತಾ ಸಾರಿಕೆ ಮಲ್ಲಿ ಎಂಬವರನ್ನು ವಶಕ್ಕೆ ಪಡೆದಿದ್ದಾರೆ. ಮಾತ್ರವಲ್ಲದೆ ಉಪಲೋಕಾಯುಕ್ತರ ಮೌಖಿಕ ನಿರ್ದೇಶನ ನೀಡಿದ್ದು ಮೇರೆಗೆ ಹತ್ತು ಜನರ ವಿರುದ್ಧ ದೂರು ದಾಖಲಿಸಲಾಗಿದೆ.

ಸರ್ಕಾರಿ ನೌಕರನ ಸೋಗಿನಲ್ಲಿ ಖಾಸಗಿ ವ್ಯಕ್ತಿ: ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರ ಕಚೇರಿಯಲ್ಲಿ ನಿತ್ಯಾ ಪ್ರೇಮಾನಂದ ಮಹಾಲೆ ಎಂಬ ವ್ಯಕ್ತಿ ಸರ್ಕಾರ ಅಥವಾ ಇಲಾಖೆಯಿಂದ ಅಧಿಕೃತವಾಗಿ ನೇಮಕವಾಗಿದ್ದರೂ ಸರ್ಕಾರಿ ನೌಕರನ ಸೋಗಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಡೇಟಾ ಎಂಟ್ರಿ ಆಪರೇಟರ್ ಆಗಿ ಆಕಾರ್‌ಬಂದ್ ದಾಖಲೆಯನ್ನು ಡಿಜಿಟಲೀಕರಣ ಮಾಡಿರುವುದು ಕಾರ್ಯಾಚರಣೆ ಸಮಯದಲ್ಲಿ ಕಂಡುಬಂದಿದೆ.



ನಿತ್ಯಾ ಪ್ರೇಮಾನಂದ ಯೋಗರಾಜ್ ಅರವಿಂದ್ ಜಯಬೋರ್ಲಿಗೌಡ

ಬೇರೆ ತಾಲೂಕು ಅಧಿಕಾರಿಗಳ ಸಹಿ, ಸೀಲು ಪತ್ತೆ

ನಿತ್ಯಾ ಮತ್ತು ಮಹಮದ್ ಹುಸೇನ್ ಮೈಸೂರು ನಗರದ ಒಂದೇ ಮನೆಯಲ್ಲಿ ವಾಸವಾಗಿದ್ದು, ಇಲ್ಲಿ ಶೋಧನೆ ಮಾಡುವಾಗ ಹುಣಸೂರು ತಾಲೂಕು ತಹಸೀಲ್ದಾರ್, ಭೂಮಾಪಕ, ಸರ್ವೇವೇಕ್ಷಕ ಅವರ ಸೀಲು ಮತ್ತು ಸಹಿ ಮಾಡಲು ಪ್ರಯತ್ನಿಸಿರುವುದಲ್ಲದೆ, ಹುಣಸೂರು ತಹಸೀಲ್ದಾರ್ ಸಹಿಯುಳ್ಳ ಎಲ್.ಆರ್. ಟಿಪ್ಪಣಿ ಪುಸ್ತಕದ ದಾಖಲೆಯನ್ನು ಸೃಷ್ಟಿಸಿರುವುದು ಪತ್ತೆಯಾಗಿದೆ. ಸಕಲೇಶಪುರ ತಾಲೂಕು ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರ ಕಚೇರಿ ಅಧೀಕ್ಷಕ, ಐವರು ಭೂಮಾಪಕರು, ಕೋಲಾರ ಜಿಲ್ಲೆ ಮಳಬಾಗಿರಿ ತಾಲೂಕು ಭೂಮಾಪಕ ಹಾಗೂ ಸಕಲೇಶಪುರ ತಾಲೂಕು ತಹಸೀಲ್ದಾರ್ (ಭೂಮಾಪನ ವಿಭಾಗ) ಮತ್ತು ಸರ್ವೇವೇಕ್ಷಕರ ಹೆಸರಿನ ಮೂಲ ಸೀಲು/ ಇಂಕ್ ಪ್ರಾಥಮಿಕ ದೊರೆತಿದೆ. ರೆವಿನ್ಯೂ/ಸರ್ವೇ ಇಲಾಖೆಯ ವ್ಯವಹಾರಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ಸರ್ಕಾರಿ ದಾಖಲೆ ನಮೂನೆಗಳನ್ನು ಬಳಸಿ ನಕಲಿ ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ಅಸಲು ದಾಖಲೆಗಳಿಂದ ಬಳಕೆ ಮಾಡುವ ಸಮಾನ ದುರುದ್ದೇಶದಿಂದ ನಕಲಿ ಸೀಲು ಹಾಗೂ ಸಹಿ ಮತ್ತು ದಾಖಲೆ ಸೃಷ್ಟಿಸಿ ವಶದಲ್ಲಿಟ್ಟುಕೊಂಡು ಅಧಿಕಾರ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುವುದು ಕಂಡುಬಂದಿದೆ.

ಲಕ್ಷಾಂತರ ರೂ. ವಹಿವಾಟು ಎಡಿಎಲ್‌ಆರ್ ಸೇರಿದಂತೆ ಸರ್ವೇ ಸೂಪರ್‌ವೈಸರ್‌ಗಳು ಖಾಸಗಿ ವ್ಯಕ್ತಿ ನಿತ್ಯಾ ಪ್ರತಿ ಮಾಹಿತಿಯನ್ನು ನೀಡುತ್ತಿರುವುದು ಕಂಡುಬಂದಿದೆ. ಇದಕ್ಕೆ ಪೂರಕವಾಗಿ ಅತನ ಬ್ಯಾಂಕ್ ಖಾತೆ ಪರಿಶೀಲಿಸಿದಾಗ ಲಕ್ಷಾಂತರ ರೂ. ವಹಿವಾಟು ನಡೆದಿರುವುದು ಗೊತ್ತಾಗಿದೆ. ಜತೆಗೆ ಗುನಿಯಲ್ಲಿ ಶೋಧದ ವೇಳೆ 1,40,200 ರೂ. ನಗದು ದೊರೆತಿದೆ.

ಸಿಎ ಫಲಿತಾಂಶದಲ್ಲಿ ಕ್ರಿಯೇಟಿವ್ ಸಾಧನೆ



ಕಾರ್ಕರ್: ದಿ ಇನ್‌ಸ್ಟಿಟ್ಯೂಟ್ ಆಫ್ ಬಾರ್ಟೆಂಡ್ ಆಂಟೆಂಟಿಕ್ ಆಫ್ ಇಂಡಿಯಾ ನಡೆಸಿದ ಸಿಎ ಫೈನಲ್‌ನಲ್ಲಿ ಕಾರ್ಕರ್ ಕ್ರಿಯೇಟಿವ್ ಪಿಯ ಕಾಲೇಜು ವಿದ್ಯಾರ್ಥಿಗಳು ಗಮನಾರ್ಹ ಸಾಧನೆಗೈದಿದ್ದಾರೆ.

ಮರುಣ್ ಸಿ. ಕಚ್ಚಿ-306, ದರ್ಶನ್ ಎಂ. ಯರಗಲ್- 298, ಕೆ.ಕೆ. ವರುಣ್-280 ಅಂಶ ಹೆಡ್‌ಮೆ ವಿಶ್ವ ಶ್ರೇಣಿಯಲ್ಲಿ ಸಾಧಾರಣರಾಗಿದ್ದಾರೆ. ಭುವನ್ ಆರ್. ಸಿದ್ದರಾಮ್-267, ಅದ್ಯಾ ಎಸ್. ಪಡೆ-260, ಕೆ.ಸಿ. ಸಾಯಿ ಕೃಷ್ಣ- 249, ಅಕ್ಷರ ಎಸ್. ನಾಯಕ್-248, ಎಲ್.ಎನ್. ಪವನ್ ಕುಮಾರ್-238, ಎಸ್. ಭುವನ್- 227, ಚಿರಾಯು ಎಸ್. ಶೆಟ್ಟಿ-216,

ಎನ್. ಕಿಶನ್-213, ಜಿ. ಪೂನಮ್- 209, ಪ್ರೇರಣಾ ಆರ್. ಹೆಗಡೆ-208, ಹಿತಾ ರವಿ ಶೆಟ್ಟಿ-206 ಅಂಶ ಗಳಿಸಿದ್ದಾರೆ.

26 ವಿದ್ಯಾರ್ಥಿಗಳಲ್ಲಿ 14 ವಿದ್ಯಾರ್ಥಿಗಳು ಮೊದಲ ಪ್ರಯತ್ನದಲ್ಲೇ ಅರ್ಹತೆ ಗಳಿಸಿದ್ದಾರೆ. ಸಂಸ್ಥೆಯಲ್ಲಿ ಪರೀಕ್ಷೆ ಬರೆದ ಶೇ. 53.84 ವಿದ್ಯಾರ್ಥಿಗಳು ತೇರ್ಗಡೆ ಹೊಂದಿದ್ದಾರೆ. ವಿದ್ಯಾರ್ಥಿಗಳ ಸಾಧನೆಯನ್ನು ಕ್ರಿಯೇಟಿವ್ ಆಡಳಿತ ಮಂಡಳಿ, ಪ್ರಾಂಶುಪಾಲರು, ಬೋಧಕ ಬೋಧಕೇತರ ವೃಂದದವರು, ಪರಿಕ್ಷಾ ಸಂಯೋಜಕ ರಾಘವೇಂದ್ರ ಬಿ. ರಾವ್ ಅಭಿನಂದಿಸಿದ್ದಾರೆ.

24 ಮಂದಿ ಸಜಾಬಂದಿ ಬಿಡುಗಡೆ ಇಂದು

ಬೆಂಗಳೂರು: ಜೀವಾವಧಿ ಶಿಕ್ಷೆಗೆ ಗುರಿಯಾಗಿದ್ದವರನ್ನು ಸನ್ನದತೆ ಆಧಾರದ ಮೇಲೆ ಬಿಡುಗಡೆಗೊಳಿಸಲು ಸರ್ಕಾರ ನಿರ್ಧರಿಸಿದೆ. ಶನಿವಾರ (ಜು.4) ಮಧ್ಯಾಹ್ನ 2.15ಕ್ಕೆ ಪರಪನ್ನ ಲಗ್ನಕಾರದಲ್ಲಿನ ಸೆಂಟ್ರಲ್ ಜೈಲಿನಲ್ಲಿ ನಡೆಯುವ ಬಿಡುಗಡೆ ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ಗೃಹ ಸಚಿವ ಸುಬ್ರಹ್ಮಣ್ಯಂ ಬುರ್ಗಿ, ಕಾರಾಗೃಹ

ಮತ್ತು ಸುಧಾರಣಾ ಸೇವೆಗಳ ಪೊಲೀಸ್ ಮಹಾನಿರ್ದೇಶಕ ಅಲೋಕಕುಮಾರ್ ಉಪಸ್ಥಿತರಿರುವರು. ರಾಜ್ಯದ ವಿವಿಧ ಕಾರಾಗೃಹಗಳಲ್ಲಿರುವ 24 ಜೀವಾವಧಿ ಸಜಾಬಂದಿಗಳನ್ನು ಸನ್ನದತೆ ಆಧಾರದ ಮೇಲೆ ಬಿಡುಗಡೆಗೊಳಿಸುವಂತೆ ರಾಜ್ಯಪಾಲರು ಇತ್ತೀಚೆಗೆ ಆದೇಶ ಹೊರಡಿಸಿದ್ದರು.

15.68 ಲಕ್ಷ ಅರ್ಜಿ ನಮೂನೆ ವಿತರಣೆ ಬಿಎಲ್‌ಒಗಳಿಂದ ಮನೆ-ಮನೆಗೆ ಹಂಚಿಕೆ | ಎಸ್‌ಐಆರ್

ಬೆಂಗಳೂರು: ಜಿಬಿಎ ಒಳಗೊಂಡಿರುವ ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಆರಂಭವಾಗಿರುವ ನಮಗ್ ಮದಾರದ ಪಟ್ಟಿ ಪರಿಷ್ಕರಣೆ (ಎಸ್‌ಐಆರ್) ಕಾರ್ಯದಲ್ಲಿ ಪ್ರತಿವಾರದವರೆಗೆ 15.68 ಲಕ್ಷ ನಮೂನೆಗಳನ್ನು ಮತದಾರರಿಗೆ ಹಂಚಿಕೆ ಮಾಡಿದ್ದು, ಶೇ.15.10 ಪ್ರಗತಿ ಕಂಡಿದೆ.

ಜೂ.30ರಿಂದ ಎಲ್ಲ ಐದೂ ಪಾಲಿಕೆಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬೂತೇವಾರು ಆಯಾ ಬಿಎಲ್‌ಒ ಗಳು ಮನೆ- ಮನೆಗೆ ತೆರಳಿ ನಮನೆಗಳನ್ನು ಹಂಚಿಕೆ ಮಾಡುತ್ತಿದ್ದಾರೆ. ಐದಕ್ಕೂ ಮನೆಗಳಿಗೆ ತೆರಳಿ ನಮನೆ ಹಂಚುವಂತೆ ಬುನಾವಣೆ ಆಯೋಗ ಸೂಚನೆ ನೀಡಿದ್ದು, ಸಾರ್ವಜನಿಕರು ಅರ್ಜಿ ಪಡೆಯಲು ಬಿಎಲ್‌ಒ ಹುದ್ದೆಹಿಡಿಯದ ಹೋಗುವಾರರು ಎಂದು ಮನವಿ ಮಾಡಿದೆ.

ಐದೂ ಪಾಲಿಕೆಗಳನ್ನು ಬುನಾವಣಾ ದೃಷ್ಟಿಯಿಂದ ಬೆಂಗಳೂರು ಕೇಂದ್ರ, ಬೆಂಗಳೂರು ಉತ್ತರ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಹಾಗೂ ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆಗಳೆಂದು ವಿಂಗಡಿಸಲಾಗಿದೆ. ಈವರೆಗೆ ಉತ್ತರ ಜಿಲ್ಲೆಯಲ್ಲಿ 3.23 ಲಕ್ಷ (ಶೇ.13.86) ನಮನೆಗಳನ್ನು ವಿತರಿಸಲಾಗಿದೆ. ದಕ್ಷಿಣ-3.06 ಲಕ್ಷ (ಶೇ.14.27), ಕೇಂದ್ರ- 3.22 ಲಕ್ಷ (ಶೇ.17.08) ಹಾಗೂ ನಗರ ಜಿಲ್ಲೆಯಲ್ಲಿ 6.16 ಲಕ್ಷ (ಶೇ.15.34) ನಮೂನೆಗಳನ್ನು ಹಂಚಿಕೆ ಮಾಡಲಾಗಿದೆ.



ಬಿಎಲ್‌ಒಗಳು ಜನರ ಮನೆಗೆ ತೆರಳಿ ಅರ್ಜಿ ವಿತರಿಸಿದ ಸಂದರ್ಭ.

ಭರ್ತಿ ಮಾಡಿದ ನಮೂನೆ ಹಿಂದಿರುಗಿಸಿ

ಜೂ.30ರಿಂದ ಮದಾರದ ಮನೆಗಳಿಗೆ ತೆರಳಿ ನಮಾನೆ ವಿತರಿಸಲಾಗುತ್ತಿದ್ದು, ಜು. 29ರವರೆಗೆ ಪ್ರತಿಯು ನಡೆಯಲಿದೆ. ಅಗತ್ಯ ಮಾಹಿತಿಯನ್ನು ಭರ್ತಿ ಮಾಡಿ ಭಾವಚಿತ್ರ ಅಂಟಿಸಿ ಮರಳಿ ಬಿಎಲ್‌ಒಗಳಿಗೆ ಹಿಂದಿರುಗಿಸಬೇಕು. ಭರ್ತಿ ಮಾಡಲು ಗೊಂದಲ ಉಂಟಾದಲ್ಲಿ ಬಿಎಲ್‌ಒಗಳಲ್ಲಿ ಚರ್ಚಿಸಿ ಮಾಹಿತಿ ಪಡೆದುಕೊಳ್ಳುವಂತೆ ಅಧಿಕಾರಿಗಳು ತಿಳಿಸಿದ್ದಾರೆ.

ಇ-ಖಾತಾ ಅಭಿಯಾನ ರದ್ದು

(ಎಸ್‌ಐಆರ್) ಕಾರ್ಯ ನಡೆಯುತ್ತಿರುವ ಹಿನ್ನೆಲೆ ಶನಿವಾರ (ಜು.4) ನಡೆಯಬೇಕಿದ್ದ 'ನನ್ನ ಇ-ಖಾತಾ, ನನ್ನ ಹಕ್ಕು ಅಭಿಯಾನ'ವನ್ನು ರದ್ದುಪಡಿಸಲಾಗಿದೆ. ಎಸ್‌ಐಆರ್ ಕಾರ್ಯದಲ್ಲಿ ಕಂದಾಯ ಇಲಾಖೆಯ ವಿವಿಧ ಹಂತಗಳ ಅಧಿಕಾರಿಗಳು ಪಾಲ್ಗೊಂಡಿದ್ದು, ಖಾತಾ ಅಭಿಯಾನ ನಡೆಸುವುದು ಸಾಧ್ಯವಾಗುವುದಿಲ್ಲ ಎಂದು ಜಿಬಿಎ ತಿಳಿಸಿದೆ.

IN THE COURT OF THE SMALL CAUSES JUDGE AND MOTOR ACCIDENT CLAIMS TRIBUNAL, BANGALURU (SCCH-16) MVC. No. 8499/2025

BETWEEN:- Mrs. AVIPSA DAS, Mr. NILAMBARAS, PETITIONERS AND: M/S. DILIP BUILDCON LIMITED & ANOTHER...RESPONDENTS

SUMMONS TO RESPOND TO (UNDER ORDER IV RULE 20)

1) **M/s. DILIP BUILDCON LTD.** Having its office at Avaregere village, Bidadi Hobli, Ramnagar, Represented by its authorized signatory, Mr. ADARSH C K, son of Kantharaju.

Whereas, the Petitioners have instituted a petition seeking compensation of Rs. 1,00,00,000/- (Rupees One Crore only) against the Respondents as their son Anketh Das met with an accident at Bengaluru Mysore Express way, Opposite to Kumbalgarod police station, Kumbalgarod on 08.02.2023 at 9:15 AM and died due to the negligence of the employees of the Respondent No.1. The vehicle is a Tiger Lorry bearing KA-42-B-1392 belonged to the Respondent No.1 who is the RC owner and the Respondent No.2 is the insurer and both the Respondents are jointly and severally liable to pay the compensation to the Petitioners.

You are hereby summoned to appear before the Hon'ble Small Causes Judge And Motor Accident Claims Tribunal, Bengaluru SCCH-16 in the above case in person or by a pleader duly instructed able to answer all material questions relating to the Suit or who also be accompanied by some person, able to answer all such question on 27/07/2026 at 11:00 A.M. to answer the claim and you intend to rely in support of your defense.

Take notice that in default of your appearance on the date before mentioned, the suit will be heard and determined in your absence.

Given under my hand and the seal of the Court, Court of Small Causes, Bengaluru

Advocate for Petitioners: **M/s. PHAROOR LAW KN PRADEEP**

No. 31/9, NCP Tower, 1st floor, 1st Main, Mount Joy extension, Hanumanthnagar, Bengaluru - 560 004.

ಸಮಗ್ರ ಸಂವಾದ

» ಪದವಿಪ್ರಧಾನ: ಎಂಕೆಸಿಎಂ ಆರ್‌ವಿ ಇನ್‌ಸ್ಟಿಟ್ಯೂಟ್ ಆಫ್ ಲಿಗಲ್ ಸ್ಟಡೀಸ್ ಅಯೋಜನೆ. 4ನೇ ಪದವಿಪ್ರಧಾನ. ಮುಖ್ಯ ಅಧ್ಯಾಪಕ: ಕರ್ನಾಟಕ ಹೈಕೋರ್ಟ್‌ನ ಮುಖ್ಯ ನ್ಯಾಯಮೂರ್ತಿ ವಿಭು ಬಬ್ಬಾ. ಅಧ್ಯಕ್ಷತೆ: ರಾಷ್ಟ್ರೀಯ ಶಿಕ್ಷಣ ಸಂಸ್ಥೆ ಟ್ರಸ್ಟ್‌ನ ಅಧ್ಯಕ್ಷ ಡಾ.ಎಂ.ಸಿ. ಶ್ಯಾಮ್. ಸ್ವಚ್ಛ: ಮಂಗಳ ಮಂಟಪ. ಕಾಲೇಜಿನ ಕ್ಯಾಂಪಸ್, 22ನೇ ಅಡ್ಡರಸ್ತೆ, ಜಯನಗರ 3ನೇ ಬ್ಲಾಕ್, ಬೆಳಿಗ್ಗೆ 11ಕ್ಕೆ.

» ಗಾನಯಾನ: ಸಮುದ್ರತಾ ಸಾಂಸ್ಕೃತಿಕ ಪ್ರತಿಷ್ಠಾನ ಅಯೋಜನೆ. «ಶಿವಕಾಮ್ವದ ಕಡ್ಡೋ» ಶೀರ್ಷಿಕೆಯಡಿ ಕುವೆಂಪು ಗಾನಯಾನ. ನೇತೃತ್ವ: ಪ್ರೊ.ಕೆ.ಕೆ. ರಾಧಾಕೃಷ್ಣ. ಬಿ.ವಿ. ಪ್ರವೀಣ್, ಬಿ.ವಿ. ಪ್ರದೀಪ್. ಮುಖ್ಯ ಅತಿಥಿಗಳಾಗಿ: ವಿಶ್ವಾಂತ ಸಂಪತ್ ಡಾ.ಕೆ. ಚಿದಾನಂದ ಗೌಡ, ಕನ್ನಡ ಮತ್ತು ಕಲಾ ಸಚಿವರು, ಕರ್ನಾಟಕ ನಿರ್ದೇಶಕರ ಡಾ.ಬಿ.ಎಸ್. ಮಂಜುನಾಥ್ ಇಲಾಖೆ, ಕುವೆಂಪು ಪುಟ್ಟ ಕೆ.ಸಿ. ತಾರಿಣಿ, ಹಿರಿಯ ಪತ್ರಕರ್ತರಾದ ರವೀಂದ್ರ ಭಟ್ಟ, ನಿಲ್ದೇಶರ ಭಟ್, ಹಿರಿಯ ಸಾಹಿತಿ **ಡಾ.ಹಂಪಿ ನಾರಾಯಣ್**, ಕರ್ನಾಟಕ ರಕ್ಷಣಾ ವಂದಿಕೆ ಅಧ್ಯಕ್ಷ ಟಿ.ಎ. ನಾರಾಯಣಗೌಡ, ಹಿರಿಯ ಲೇಖಕ ಜೋಗಿ, ಭಾಷಾವಿಜ್ಞಾನ ಮತ್ತು ಸಂವಹನ ಅಧ್ಯಕ್ಷ ಎಂ.ಎಸ್. ನಟರಾಜ ಗೌಡ. ಸ್ವಚ್ಛ: ರವೀಂದ್ರ ಕಲಾಕ್ಷೇತ್ರ, ಜಿ.ಸಿ. ರಸ್ತೆ, ಸಂಜೆ 5ಕ್ಕೆ.

» ನಾಟಕ ಪ್ರದರ್ಶನ: ವಿಶ್ವಪಥ ಕಲಾ ಸಂಗಮ ಅಯೋಜನೆ. ಡಾ. ಚಂದ್ರಶೇಖರ ಕಂಬಾರ ರಚನೆಯ «ಜೀಕೆ ಮಾಸ್ತರರ ಪ್ರಣಯ ಪ್ರಸಂಗ» ನಾಟಕ ಪ್ರದರ್ಶನ. ನಿರ್ದೇಶನ: ಬಿ. ಅಶೋಕ್. ಪ್ರಸ್ತುತಿ: ವಿಶ್ವಪಥ ಕಲಾ ಸಂಗಮ ತಂಡ. ಸ್ವಚ್ಛ: ಕಲಾಗ್ರಾಮ, ಮಲ್ಲಕರ್ಪು, ರಾತ್ರಿ 7ಕ್ಕೆ.

» ಪ್ರವಚನ: ಶ್ರೀ ರಾಘವೇಂದ್ರ ಸೇವಾ ಸಮಿತಿ ಅಯೋಜನೆ. ಜು. 9ರ ವರೆಗೆ ಪ್ರವಚನ: ಕಲ್ಯಾಣ ಶ್ರೀಕಾಂಠಾಚಾರ್ಯ.

ವಿಷಯ: ಸುಮಧ್ವ ವಿಜಯ. ಸ್ವಚ್ಛ: ಶ್ರೀ ರಾಘವೇಂದ್ರ ಸ್ವಾಮಿಗಳ ಮಠ, 6ನೇ ಅಡ್ಡರಸ್ತೆ, ಈಜುಕೋಳದ ಬಡಾವಣೆ, ಸುಧೀಂದ್ರನಗರ. ರಾತ್ರಿ 7ಕ್ಕೆ.